

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

M.A. No. 1049/98 In
R.A. No. 96/98 In
O.A. No. 2463 of 1992

New Delhi this the 9th day of November, 1998

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Jagjit Kumar Kaushik
R/o G-4, DDA Munirka Flats,
New Delhi.

.. Review Applicant

Versus

1. Union of India through
its Secretary,
Ministry of Home Affairs,
North Block,
New Delhi.
2. The Lt. Governor,
Government of NCT Delhi,
5, Raj Niwas Marg,
Delhi.
3. Commissioner of Police,
Police Head Quarters,
I.P. Estate, M.S.O. Building,
New Delhi. .. Respondents

ORDER (BY CIRCULATION)

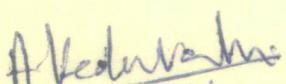
Hon'ble Mr. K. Muthukumar, Member (A)

We have seen the Review Application. The applicant has tried to reargue the matter pointing out that in the MA 3584/94 filed by him, he had asked for the benefit of the judgment of the Tribunal in Randhir Singh Bhardwaj and Another vs. Delhi Administration and Another decided on 2.4.1992 in O.A. No. 353/1990. The Review Applicant states that the MA had not been taken into account where the clear intention of absorption was indicated. In our order we had dealt with the judgment in Randhir Singh Bhardwaj (Supra) and have distinguished that case. The mere fact that he might have shown his intention for absorption, would not be enough and we have also pointed out in our order that he had received promotion as Inspector in the Executive Cadre and he was not

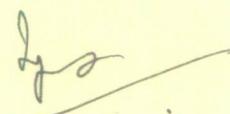
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formally appointed to the regular cadre post of Inspector in the Finger Print Bureau. He was also promoted as Assistant Commissioner of Police in his own cadre. In the circumstances, it was held that he had no claim on the post of Assistant Commissioner of Police, Finger Print Bureau.

2. In the light of the above, there is no apparent error on the face of the record meriting a review of the order passed in the OA. The Review Application is accordingly rejected.



(DR. A. VEDAVALLI)
MEMBER (J)



(K. MUTHUKUMAR)
MEMBER (A)

Rakesh